IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19702 of 2021

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Akanksha Malviya

... ... Petitioner/s

Versus

The Union of India & Ors.

... ... Respondent/s

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Appearance :

For the Petitioner/s : Ms. Akanksha Malviya, In person
Mr. Vishal Kumar Singh, Advocate

For the Respondent/s : Dr. K. N. Singh (ASG)
Mr. Amish Kumar, CGC
Mr. S.D. Yadav, AAG-9

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

34 22-11-2024 The petitioner in person, an advocate practicing in this Court, submits that having gone through the responses of the Government it seems that out of the nine Divisional Commissionerates, in eight Commissionerates Mental Health Review Boards have been constituted, however, in Saran, no Board has been constituted for reason of the district having no medical colleges and no psychiatrist.

2. We do not think that this is a reason to not constitute a Board for the said Divisional Commissionerate also.

3. The learned AAG submits that steps will be taken

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to constitute a Board in the said district also within a period of two weeks.

4. Put up on 17.01.2025.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

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